

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

[ 3418 ]

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 29421 OF 2024

Between:

1. Sabiha Nishath, D/o. Mohd Nayeemuddin, Age. 19 years, Occ. Student, R/o. 2-51/3, Angadi Bazar, Chevella, Ranga Reddy District, Telangana-501503.
2. Samaher Suheel, D/o. Late Sheikh Suheel Ahmad, Age. 19 years, Occ. Student, R/o. 8-1-332/3/B/6/D, Arvind Nagar Colony, Tolichowki, Hyderabad, Telangana-500006.

AND

...PETITIONERS

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners for counseling and admission into MBBS/BDS course under Management Quota C NRI Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioners for admission into MBBS/BDS course under Management Quota C NRI category for the academic year 2024-25 in the counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the 2nd respondents to consider the petitioners request under Management Quota C NRI Category for admission into MBBS/BDS course in the counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioners: SRI L.RAM SINGH**

**Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY, AGP FOR  
MCPL ADMN & URBAN DEV**

**Counsel for the Respondent No.2: SRI G.RAVI FOR SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29421 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel for the petitioners.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. G. Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

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"For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners for counseling and admission into MBBS/BDS course under Management Quota "C" NRI category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioners for admission into MBBS/BDS course under Management Quota "C" NRI category for the academic year 2024-25 in the counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that even though the petitioners had applied for admission against management quota seats in B-category, they

could not upload for C-category i.e., NRI category. Therefore, they approached respondent No.2 to consider their request under C-category, but respondent No.2 is not considering their request to seek admission against Management Quota for "C" (NRI) category seats. He further submitted that the petitioners be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of

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with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

//TRUE COPY//

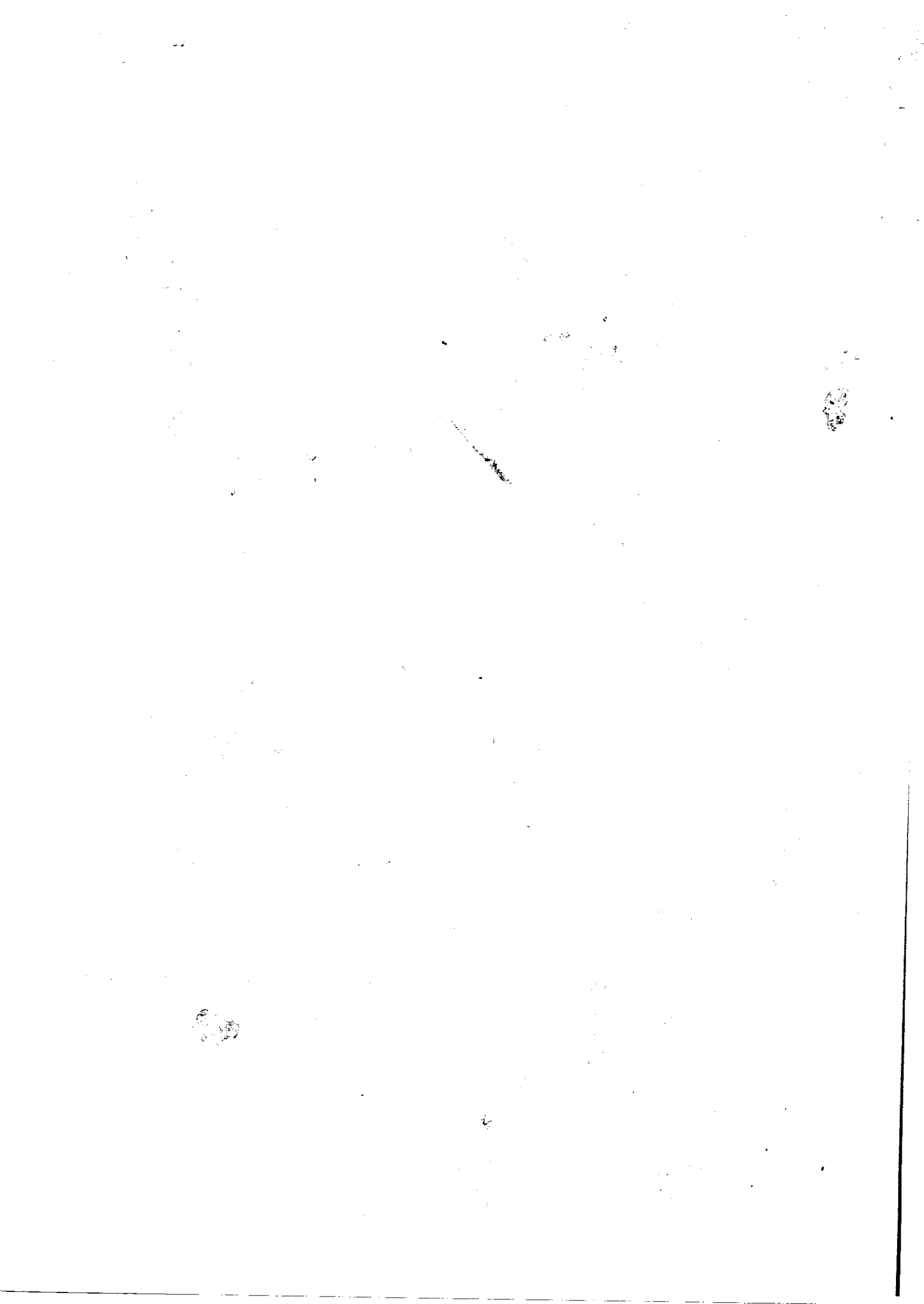
**SECTION OFFICER**

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana -500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.  
BS





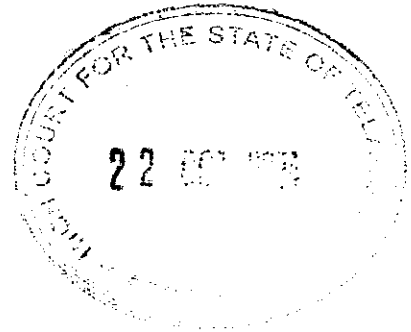
CC TODAY

HIGH COURT

DATED:22/10/2024

ORDER

WP.No.29421 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS.

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MEMO  
22/10/2024